

Central Administrative Tribunal
Principal Bench

(A)

O.A. No. 715 of 2000

New Delhi, dated this the 22nd September, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Shri H.S. Kohli,
R/o BE-239, Hari Nagar,
New Delhi-110064. Applicant
(Shri G.K. Aggarwal)

Versus

Union of India through

1. The Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi-110011.

2. The Director General (Works)
Central Public Works Dept.,
Nirman Bhawan, New Delhi-110011.

3. The Secretary,
Union Public Service Commission,
Dholpur House,
Shahjahan Road,
New Delhi-110011. Respondents
(None appeared)

ORDER (Oral)

Mr. S.R. Adige, VC (A)

Our attention has been invited by Shri Aggarwal to the Tribunal's order dated 24.5.2000 in O.A. No. 349/2000 in an identical case which was dismissed as not maintainable. We are informed that the challenge to the aforesaid order dated 24.5.2000 has also been dismissed by Delhi High Court in WP-4855/2000 on 21.9.2000.

2. As Shri Aggarwal does not deny that the aforesaid orders fully cover the facts and circumstances of the present O.A., it is also dismissed. No. 10/05

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)
/GK/

S.R. Adige
Vice Chairman (A)